

Crl.A. No.1/2012  
Crl.A. No.2/2012  
Crl.A. No.3/2012

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

None appears for the appellants.

List these cases on *11.04.2014*.

Mr. S Sen Gupta, learned PP appearing for the respondents also undertakes to inform the learned counsel for the appellants that these criminal appeals will be listed on *11.04.2014*.

JUDGE

JUDGE

*Lam*

**MC (WP(C)No.106/2014**  
**In WP(C)No.126/2014**

**BEFORE**  
**THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH**  
**THE HON'BLE MR. JUSTICE S R SEN**

**07.04.2014**

**(T Nandakumar Singh, J)**

Heard Mr. Mr. VK Jindal, learned senior counsel assisted by Mr. S Dey, learned counsel for the applicant and Mr. R Deb Nath, learned counsel for the respondents No.1 & 2. Also heard Mrs. T Yangi, learned counsel for the respondents No.3-5.

Issue Notice returnable within three weeks.

List this misc. case along with the main writ petition. It goes without saying that any action taken by the authorities in pursuant to the impugned notices, shall subject to the result of the writ petition.

**JUDGE**

**JUDGE**

**Lam**

**MC (WP(C)No.107/2014**  
**In WP(C)No.127/2014**

**BEFORE**  
**THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH**  
**THE HON'BLE MR. JUSTICE S R SEN**

**07.04.2014**

**(T Nandakumar Singh, J)**

Heard Mr. Mr. VK Jindal, learned senior counsel assisted by Mr. S Dey, learned counsel for the applicant and Mr. R Deb Nath, learned counsel for the respondents No.1 & 2. Also heard Mrs. T Yangi, learned counsel for the respondents No.3-5.

Issue Notice returnable within three weeks.

List this misc. case along with the main writ petition. It goes without saying that any action taken by the authorities in pursuance to the impugned notices, shall subject to the result of the writ petition.

**JUDGE**

**JUDGE**

**Lam**

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

Record shows that on many occasions, learned counsel for the respondent No.4 prayed for time for filing counter affidavit. Till today, respondent No.4 has not filed the counter affidavit. Mr. H Kharmih, learned counsel for the respondent prays for two weeks' time as a last chance for filing counter affidavit on behalf of the respondent No.4.

The prayer is granted with caution that incase the counter affidavit on behalf of the respondent No.4 is not filed within the period indicated above, no further time shall be granted for filing the counter affidavit on behalf of the respondent No.4.

List this case after two weeks.

JUDGE

JUDGE

Lam

Review Petn. No.5/2014

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

Mr. B Bhattacharjee, learned counsel, who entered appearance on behalf of the review petitioner prays for listing this case after two weeks so as to enable him to collect the files which are lying at Guwahati.

The prayer is granted.

List after two weeks.

JUDGE

JUDGE

Lam

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

Heard Mr. HL Shangreiso, learned counsel for the appellants/writ petitioners and Mr. K Khan, learned Addl. Sr.GA appearing for the State respondents.

This writ appeal is directed against the judgment and order of the learned Single Judge dated 14.03.2014, rejecting the misc. application filed by the appellants/writ petitioners for staying the operation of the termination orders issued by the respondent authorities.

Mr. K Khan, learned Addl. Sr. GA appearing for the State respondents contended that many writ petitions had been filed challenging the termination orders in question, but in those writ petitions, no interim order had been passed by this Court. It is the further submission of Mr. K Khan, learned Addl. Sr. GA appearing for the respondents that the termination orders were passed in pursuance of the report of the High Level Scrutiny Committee constituted under the order of this Court (*Division Bench*) passed in W.A. No.52(SH)2011.

It is admitted by both the parties that many writ petitions are still pending. This being the situation, we are of the considered view that no material had been made out to persuade us to interfere with the impugned judgment and order dated 14.03.2014. Accordingly, this writ appeal is dismissed.

Any interim prayer sought for in this writ appeal is also rejected.

JUDGE

JUDGE

Lam

WA No.23/2013

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

As prayed for by the learned counsel for the appellant,  
list this case after one week.

JUDGE

JUDGE

Lam

WA No.30/2012

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

As prayed for by the learned counsel for the respondent No.2, list this case on *15.04.2014*.

JUDGE

JUDGE

*Lam*



WA No.43/2013

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

Heard Mr. Mr. A Paul, learned counsel for the appellant/writ petitioner and Mr. KS Kynjing, learned Advocate General assisted by Mr. R Gurung, learned GA appearing for the State respondents.

We have given our anxious consideration to the judgment and order passed by the learned Single Judge and also the memo of appeal as well as the writ petition.

Admit this appeal.

Issue Notice to the respondent No.4. Steps by registered post with AD within three days.

No formal notice needs be issued to the other respondents as the respondents No.1-3 had already entered appearance through their learned GA.

List this case after three weeks.

JUDGE

JUDGE

Lam

WA No.49/2010

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

As prayed for, list this case on *11.04.2014*.

JUDGE

JUDGE

Lam

WA No.49/2013

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

Heard Mr. Mr. A Paul, learned counsel for the appellant/writ petitioner and Mr. KS Kynjing, learned Advocate General assisted by Mr. R Gurung, learned GA appearing for the State respondents.

We have given our anxious consideration to the judgment and order passed by the learned Single Judge and also the memo of appeal as well as the writ petition.

Admit this appeal.

Issue Notice to the respondent No.4. Steps by registered post with AD within three days.

No formal notice needs be issued to the other respondents as the respondents No.1-3 had already entered appearance through their learned GA.

List this case after three weeks.

JUDGE

JUDGE

Lam

WP(C)No.112/2013

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

As prayed for by the parties, list this case on  
11.04.2014.

JUDGE

JUDGE

Lam

WP(C)No.126/2013

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

List this case in another Bench without one of us (**S.R.  
Sen J**).

JUDGE

JUDGE

Lam

WP(C)No.126/2014

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

Heard Mr. Mr. VK Jindal, learned senior counsel assisted by Mr. S Dey, learned counsel for the petitioner and Mr. R Deb Nath, learned counsel for the respondents No.1 & 2. Also heard Mrs. T Yangi, learned counsel for the respondents No.3-5.

Issue Notice returnable within three weeks.

No formal notice needs be issued as the respondents have already entered appearance through their respective counsel.

List this case after three weeks.

JUDGE

JUDGE

Lam

WP(C)No.127/2014

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

Heard Mr. Mr. VK Jindal, learned senior counsel assisted by Mr. S Dey, learned counsel for the petitioner and Mr. R Deb Nath, learned counsel for the respondents No.1 & 2. Also heard Mrs. T Yangi, learned counsel for the respondents No.3-5.

Issue Notice returnable within three weeks.

No formal notice needs be issued as the respondents have already entered appearance through their respective counsel.

List this case after three weeks.

JUDGE

JUDGE

Lam

WA No.43/2013

BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN

07.04.2014

(T Nandakumar Singh, J)

Learned counsel for the petitioner is directed to make necessary corrections, such as pagination and others in the writ petition within a period of two weeks.

List this case after two weeks.

JUDGE

JUDGE

Lam



**WP(C)No.203/2013**

**BEFORE  
THE HON'BLE MR. JUSTICE T NANDAKUMAR SINGH  
THE HON'BLE MR. JUSTICE S R SEN**

**07.04.2014**

**(T Nandakumar Singh, J)**

As prayed for by Mr. S Dey, learned counsel for the respondent No.3, list this case after one week.

**JUDGE**

**JUDGE**

**Lam**

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**HON'BLE MR JUSTICE SR SEN**  
**WA No. 39 of 2013**

**07.04.2014**

**(T Nandakumar Singh, J)**

Exchange of pleadings is complete.

Mr. VK Jindal, the learned senior counsel for the respondents prayed for 3(three) weeks' time to complete the tendering process.

As per the directions of the Apex Court, this instant writ appeal is to be disposed of within 3(three) months from the date of completion of pleadings.

In such a circumstances, list this matter on 5.05.14 as prayed for by the learned counsel for the respondents as a first and fixed item.

Further, it is made clear that prayer for adjournment from either of the parties will not be entertained.

**JUDGE**

**JUDGE**

V.Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**HON'BLE MR JUSTICE SR SEN**  
**WA No. 40 of 2013**

**07.04.2014**

**(T Nandakumar Singh, J)**

Exchange of pleadings is complete.

Mr. VK Jindal, the learned senior counsel for the respondents prayed for 3(three) weeks' time to complete the tendering process.

As per the directions of the Apex Court, this instant writ appeal is to be disposed of within 3(three) months from the date of completion of pleadings.

In such a circumstances, list this matter on 5.05.14 as prayed for by the learned counsel for the respondents as a first and fixed item.

Further, it is made clear that prayer for adjournment from either of the parties will not be entertained.

**JUDGE**

**JUDGE**

V.Lyndem

**BEFORE**  
**HON'BLE MR JUSTICE T NANDAKUMAR SINGH**  
**HON'BLE MR JUSTICE SR SEN**  
**WA No. 41 of 2013**

**07.04.2014**

**(T Nandakumar Singh, J)**

Exchange of pleadings is complete.

Mr. VK Jindal, the learned senior counsel for the respondents prayed for 3(three) weeks' time to complete the tendering process.

As per the directions of the Apex Court, this instant writ appeal is to be disposed of within 3(three) months from the date of completion of pleadings.

In such a circumstances, list this matter on 5.05.14 as prayed for by the learned counsel for the respondents as a first and fixed item.

Further, it is made clear that prayer for adjournment from either of the parties will not be entertained.

**JUDGE**

**JUDGE**

V.Lyndem